PART-V

NOTIFICATION

Dated Kohima, the 25th February 2022.

NO.LAW/ACT/23-8/2021:: The Nagaland Appropriation (No.5) Act, 2021 (Act No.5 of 2021) duly assented by the Hon'ble Governor of Nagaland on 01.12.2022 is published herewith for general information.

Sd/-B. LUTHER Under Secretary to the Govt. of Nagaland.

THE NAGALAND APPROPRIATION (NO. 5) Act, 2021

An Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland to the services of the year ended on the thirty first day of March, 2015.

It is hereby enacted in the Seventy Second year of the Republic of India as follows.

Short Title and Commencement

- This Act may be called the Nagaland Appropriation (No. 5) Act, 2021.
- Withdrawal of ₹ 38,78,00,000/-(Rupees thirty eight crore seventy eight lakh only) from and out of the Consolidated Fund of the State of Nagaland for the Financial year 2014-15

2.

From and out of the Consolidated Fund of the State of Nagaland there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule amounting in the aggregate to the sum of ₹ 38,78,00,000/-(Rupees thirty eight crore seventy eight lakh only) deemed to have been paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column (2) of the schedule during the financial year ended on the thirty first day of March, 2015 in excess to the amount authorised or granted for those services for that year.

Appropriation

The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Nagaland by this Act shall be Appropriated for the services and purpose expressed in the Schedule in relation to the year ended on the thirty first day of March, 2015.

SCHEDULE THE NAGALAND APPROPRIATION (NO. 5) Act, 2021

(Rs. in Crore)

Demand No./ Appropriation		Services & Purposes	Voted by the Assembly	Charged on the Consolidated Fund	Total
		2	3	4	5
18	Pensions & Other Retirement Benefits	Revenue	14.14		14.14
28	Civil Police	Revenue	0.41		0.41
37	Municipal Administration	Capital	10.86		10.86
39	Tourism	Revenue	1.35		1.35
43	Social Security and Welfare	Capital	2.87		2.87
51	Fisheries	Revenue	4.02		4.02
54	Mineral Development	Capital	0.23		0.23
62	Civil Administration Works	Revenue	1.49		1.49
75	Servicing of Debt	Capital		3.41	3.41
GRAND TOTAL:			35.37	3.41	38.78
REVENUE:			21.41	0.00	21.41
CAPITAL:			13.73	3.41	17.14

THE NAGALAND APPROPRIATION (NO.5) Act, 2021 (Act No. 5 of 2021)

This Bill was passed by the Nagaland Legislative Assembly on 26.11.2021 and certified that this is a Money Bill.

Kohima, the 26.11.2021 Sd/-SHARINGAIN LONGKUMER SPEAKER Nagaland Legislative Assembly

I assent to this Bill

Sd/-JAGDISH MUKHI GOVERNOR

Kohima, the 01.12.2021